

**Friday, the 28<sup>th</sup> August, 2020**  
**(From 11.00 A.M to 01.47 P.M.)**

**1. Obituary References**

The Hon'ble Speaker made references to the passing away of the following:-

1. Sardar Gurdas Singh Badal, Ex-M.P;
2. Jathedar Chatin Singh Samao, Ex-M.P;
3. Sardar Hari Singh Zira, Ex-State Minister;
4. Justice (Retd.) Satpal Bangar;
5. Shri Balbir Singh, Hockey Olympian;
6. Bhai Nirmal Singh Ji Khalsa, Hazoori Ragi;
7. Martyr Mandeep Singh, Naib Subedar;
8. Martyr Satnam Singh, Naib Subedar;
9. Martyr Rajesh Kumar, Naik;
10. Martyr Rajwinder Singh, Naik;
11. Martyr Salim Khan, Naik;
12. Martyr Gurcharan Singh, Naik;
13. Martyr Gurbinder Singh, Sepoy;
14. Martyr Lakhvir Singh, Sepoy;
15. Martyr Gurtej Singh, Sepoy;
16. Shri Satish Gujral, Artist;
17. Shri Sucha Singh, Freedom Fighter;
18. Shri Piara Singh, Freedom Fighter;
19. Shri Takht Singh, Freedom Fighter;
20. Shri Ajit Singh, Freedom Fighter;
21. Shri Variam Singh, Freedom Fighter;
22. Shri Santokh Singh, Freedom Fighter;
23. Shri Dalip Singh, Freedom Fighter; and
24. Shri Jaswant Singh Gill, Engineer.

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The Hon'ble Speaker paid rich tributes to the above mentioned great personalities. Besides these aforesaid personalities, the Hon'ble Speaker also paid rich tributes to Shrimati Harminder Kaur, Respected mother of Sardar Manpreet Singh Badal, Finance Minister, Acharya Mahapragya of Jain Community, Shrimati Surinder Dogra, Respected mother of Shri Arun Dogra, Member and residents of Punjab who lost their lives due to Covid-19 epidemic. Besides that, on being asked by Sardar Balbir Singh Sidhu to include the names of employees who died while tendering their services during Covid-19 and by Sardar Kultar Singh Sandhwan, Member to include Principal Baldev Singh Azad, renowned literarian from Malout, in today's list of condolence Resolutions, the Hon'ble Speaker included their names as well in the list of obituary references.

The Hon'ble Speaker informed the House that condolence messages would be sent to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the departed souls.

2. **Adjournment of the House for a short while**

The Hon'ble Speaker after paying tributes adjourned the House as a mark of respect to the departed souls for one hour till 12.13 P.M.

3. **First Report of the Business Advisory Committee**

The Hon'ble Speaker presented the First Report of the Business Advisory Committee in the House regarding the business to be transacted by the Punjab Vidhan Sabha on 28<sup>th</sup> August, 2020.

The following motion moved by the Finance Minister was put to the vote of the House and carried:-

"That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee."

Shri Aman Arora, M.L.A. took part in the discussion on the Report and spoke for 02 minutes.

4. **Announcement by the Hon'ble Speaker**

The Hon'ble Speaker made an announcement under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the following Members to serve on the Panel of Chairmen:

1. Sardar Harpartap Singh
2. Sardar Gurkirat Singh Kotli
3. Shrimati Sarvjeet Kaur Manuke
4. Sardar Gurpartap Singh Wadala

5. **Announcement by Secretary**

The Secretary laid on the Table of the House a statement showing the Bills which were passed by the 15<sup>th</sup> Vidhan Sabha during its 11<sup>th</sup> Session and which have since been assented to by the Governor.

6. **Motion under Rule 16**

The following motion moved by the Finance Minister was put to the vote of the House and carried:-

"That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die."

7. **Laying of Report of the Rules Committee**

The Hon'ble Speaker presented the Report of the Rules Committee, as required under Rule 232(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).

8. **Re-Laying of the Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020, by the Secretary on the Table**

The Secretary re-laid on the Table the Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020, framed by the Speaker, Punjab Legislative Assembly, in exercise of the Powers conferred by Paragraph 8 of the Tenth Schedule to the Constitution of India, as required under Sub-Paragraph (2) thereof.

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9. **Papers to be Laid on the Table**

The Finance Minister laid Papers on the Table of the House, as mentioned at Item No. VIII as shown in today's List of Business.

10. **Presentation of Reports**

The Member of Committee of Privileges (Sardar Fateh Jang Singh Bajwa) presented the following Sixth/Seventh/Eighth Interim Reports of the Committee of Privileges regarding privilege issues raised by:-

- i) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against President, Shiromani Gurdwara Parbandhak Committee;
- ii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, M.L.A.;
- iii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, M.L.A.;
- iv) Sardar Kulbir Singh Zira, M.L.A against Sardar Simarjeet Singh Bains, M.L.A.;
- v) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, M.L.A.;
- vi) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Members of Shiromani Akali Dal; and
- vii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, M.L.A.

11. **Legislative Business**

1. **The Sri Guru Teg Bahadur State University of Law, Punjab Bill, 2020**

The Higher Education Minister introduced "The Sri Guru Teg Bahadur State University of Law, Punjab Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- |   |            |
|---|------------|
| 1. Shri Aman Arora, Aam Aadmi Party                               | 02 minutes |
| 2. Sardar Charanjit Singh Channi,<br>Technical Education Minister | 02 minutes |
| 3. Prof. Baljinder Kaur, Aam Aadmi Party                          | 02 minutes |

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 38 as there was no amendment therein, collectively and sub-clause (1) of clause 1 and the title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Sri Guru Teg Bahadur State University of Law, Punjab Bill, 2020" be passed, was put to the vote of the House and carried.

2. **The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2020**

The Higher Education Minister introduced "The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

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During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3 as there was no amendment therein collectively, sub-clause (1) of clause 1 and the title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2020" be passed, was put to the vote of the House and carried.

### **3. The Punjab Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2020**

The Finance Minister introduced "The Punjab Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- |  |            |
|--|------------|
| 1. Master Baldev Singh, Aam Aadmi Party          | 02 minutes |
| 2. Sardar Simarjit Singh Bains, Lok Insaaf Party | 04 minutes |

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clause 2, sub-clause (1) of clause 1 and the title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2020" be passed, was put to the vote of the House and carried.

### **4. The Punjab Clinical Establishments (Registration and Regulation) Bill, 2020**

The Health and Family Welfare Minister introduced "The Punjab Clinical Establishments (Registration and Regulation) Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clauses (2 and 3) of clause 1, clauses 2 to 54, as there was no amendment therein collectively, sub-clause (1) of clause 1 and the title were put to the vote of the House and carried.

The motion moved by the Health and Family Welfare Minister that "The Punjab Clinical Establishments (Registration and Regulation) Bill, 2020" be passed, was put to the vote of the House and carried.

### **5. The Contract Labour (Regulation and Abolition)(Punjab Amendment)Bill, 2020**

The Labour Minister introduced "The Contract Labour (Regulation and Abolition) (Punjab Amendment) Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3, as there was no amendment therein collectively, sub-clause (1) of clause 1 and the title were put to the vote of the House and carried.

The motion moved by the Labour Minister that "The Contract Labour (Regulation and Abolition) (Punjab Amendment) Bill, 2020" be passed, was put to the vote of the House and carried.

6. **The Industrial Disputes (Punjab Amendment) Bill, 2020**

The Labour Minister introduced "The Industrial Disputes (Punjab Amendment) Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 7, as there was no amendment therein collectively, sub-clause (1) of clause 1 and the title were put to the vote of the House and carried.

The motion moved by the Labour Minister that "The Industrial Disputes (Punjab Amendment) Bill, 2020" be passed, was put to the vote of the House and carried.

7. **The Punjab Goods and Services Tax (Second Amendment) Bill, 2020**

The Finance Minister introduced "The Punjab Goods and Services Tax (Second Amendment) Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Shri Aman Arora, Member, Aam Aadmi Party took part in the discussion on the Bill and spoke for 04 minutes.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 16, as there was no amendment therein collectively, sub-clause (1) of clause 1 and the title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Goods and Services Tax (Second Amendment) Bill, 2020" be passed, was put to the vote of the House and carried.

The Finance Minister, by way of reply to discussion spoke for 1 minute.

12. **Clarification by the Minister**

Sardar Sadhu Singh Dharamsot, Social Justice, Empowerment and Minorities Minister gave clarification in the House during the discussion on "The Punjab Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2020" in response to the allegation of Post Matric Scholarship scam levelled against the Social Justice, Empowerment and Minorities Minister.

13. **Dharna**

The Members of Lok Insaaf Party Sardar Balwinder Singh Bains and Sardar Simarjeet Singh Bains sat on Dharna in the well of the House while waiving posters in protest against the scam occurred in the Post Matric Scholarship.

14. **Official Resolution**

The following resolution moved by Captain Amarinder Singh, Chief Minister was put to the vote of the House and carried:-

The Punjab State Legislative Assembly is seriously concerned about the apprehensions and anguish caused by the three ordinances, promulgated by the Union Government:-

- The Farmer's Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020
- The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services ordinance, 2020; and
- The Essential Commodities (Amendment) Ordinance, 2020.

The proposed Electricity Amendment Bill, 2020 amongst the people of Punjab, particularly the farmers and landless workers as these are not only against their interest and time-tested agriculture marketing system established in the State, but are also against the Constitution of India. Entry 14 of list II of the Constitution comprises Agriculture as the subject of the States, therefore, these ordinances are direct encroachment upon the functions of the State and against the spirit of cooperative federalism enshrined in the Constitution. This House thus urges upon the Union Government to:-

- Withdraw these ordinances and the proposed Electricity Amendment Bill, 2020 forthwith; and
- Instead, promulgate a fresh ordinance making the procurement of foodgrains and other agricultural produce at the minimum support price (MSP), a statutory right of the farmers and continuation of Government procurement through Food Corporation of India.

The Chief Minister while moving the resolution spoke for 08 minutes.

The following Members took part in the discussion on the resolution and spoke for the time as mentioned against their names:-

1. Sardar Kultar Singh Sandhwan, Aam Aadmi Party	04 minutes
2. Sardar Kanwar Sandhu, Aam Aadmi Party	04 minutes
3. Sardar Kuljit Singh Nagra, Advisor/ Chief Minister	04 minutes
4. Sardar Simarjit Singh Bains, Lok Insaaf Party	06 minutes
5. Sardar Gurkirat Singh Kotli, Indian National Congress	04 minutes
6. Sardar Charanjit Singh Channi, Technical Education Minister	04 minutes
7. Shri Dinesh Singh, Bhartiya Janta Party	01 minute

Captain Amarinder Singh, Hon'ble Chief Minister spoke for 07 minutes by way of reply to the discussion on the resolution.

The House, then adjourned sine-die.

**CHANDIGARH:**  
**THE 28<sup>th</sup> AUGUST, 2020**

**SHASHI LAKHANPAL MISHRA,**  
**SECRETARY.**

*C. Kaur*  
**Superintendent**  
**Punjab Vidhan Sabha**  
**Chandigarh**